

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

STARRED QUESTION NO:264  
ANSWERED ON:29.08.2012  
ALLOCATION OF NATURAL RESOURCES QUESTION  
Rao Shri Nama Nageswara;Viswanathan Shri P.

**Will the Minister of FINANCE be pleased to state:**

- (a)The salient features of the Ashok Chawla Committee recommendations on allocation of national resources as also guidelines evolved by the Supreme Court in the matter;
- (b)whether any dateline has been fixed for implementation and compliance thereof and if so, the details thereof and if not, the reasons therefor; and
- (c)the details of the mechanism available with the Government to enforce such recommendations and guidelines in letter and spirit?

**Answer**

MINISTER OF FINANCE (SHRI P. CHIDAMBARAM)

(a) to (c): A statement is laid on the Table of the House.

Statement placed on the Table of Lok Sabha in reply to parts (a) to (c) of the Lok Sabha Starred Question No.264 to be answered on Wednesday, the 29th August, 2012 regarding Allocation of Natural Resources.

1. The Committee on Allocation of Natural Resources (CANR) which was headed by Shri Ashok Chawla has examined the allocation in respect of 8 natural resources viz. mineral, coal, petroleum, natural gas, spectrum, land, water and forests. The CANR has recommended several methods of allocation for different sets of natural resources, including the use of market-linked processes, which in some cases include auction as the preferred mode.
2. As regards the guidelines evolved by the Supreme Court in the matter, the relevant extracts of the Judgment of the Hon'ble Supreme Court dated February 2, 2012 arising out of W.P. (Civil No. 423 of 2010 ) with W.P. (Civil No. 10 of 2011), are enclosed at Annexure I.
3. Group of Ministers (GOM) on measures that can be taken by the government to tackle corruption has accepted 69 recommendations of CANR, including 3 recommendations with some reformulations. One recommendation has been rejected and the remaining 11 recommendations are still under consideration of GOM. It has been decided that all the 69 recommendations agreed to by the GOM would be pursued for implementation by individual Ministries in a timely manner. Detailed timelines will also be finalized expeditiously. A Monitoring Mechanism has been set up under the Cabinet Secretary to monitor the implementation of the accepted recommendations.